

ITEM NO.15

COURT NO.1

SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition for Special Leave to Appeal (CrI.) No. 2674/2015

(Arising out of impugned final judgment and order dated 04-06-2014 in CRLMA No. 682/2012 passed by the High Court Of Uttarakhand At Nainital)

EX. CAPT. HARMOHINDRA PAL SINGH

Petitioner(s)

VERSUS

THE STATE OF UTTARAKHAND HOMES & ANR.

Respondent(s)

(IA No. 5588/2015 - AMENDMENT IN CAUSE TITLE
IA No. 5587/2015 - PERMISSION TO FILE ANNEXURES)

Date : 28-01-2020 This matter was called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE B.R. GAVAI
HON'BLE MR. JUSTICE SURYA KANT

For Petitioner(s) Mr. Garvesh Kabra, AOR (NP)

For Respondent(s)

Mr. Jatinder Kumar Bhatia, AOR

Mr. Kailash Pandey, Adv.
Mr. Ranjeet Singh, Adv.
Ms. Jyoti Kumar Mishra, Adv.
Ms. Sushmita Mishra, Adv.
Mr. Gaichangpou Gangmei, AOR

UPON hearing the counsel the Court made the following
O R D E R

None appears for learned counsel for the petitioner.

List after four weeks.

[CHARANJEET KAUR]
A.R. -CUM-P.S.

[INDU KUMARI POKHRIYAL]
ASSTT. REGISTRAR